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University Laws (Amendment) Act, 1985

29 of 1985

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An Act further to amend the Kerala University Act, 1974 and the Calicut University Act, 1975. WHEREASit is expedient further to amend the Kerala University Act, 1974 and the Calicut University Act, 1975, for the purposes hereinafter appearing; BE it enacted in the Thirty-sixth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the University Laws (Amendment) Act, 1985.
- (2) It shall be deemed to have come into force on the 18th day of November, 1982

2. Amendment Of Act 17 Of 1974 :-

In the Kerala University Act, 1974 (17 of 1974), in section 56,-

- (a) in sub-section (1), after the words affiliation to the University of any college, the words or for affiliation in new courses in any affiliated college shall be inserted;
- (b) for sub-section (2) the following sub-section shall be substituted, namely:-
- (2) The terms and conditions of affiliation of a college or of affiliation in new courses in an affiliated college and the procedure to be followed by the Syndicate in granting such affiliation, including the period within which the Syndicate shall consider an application under sub-section (1), shall be prescribed by the Statutes:

Provided that the Chancellor may, by notification in the Gazette, for reasons to be specified in the notification, extend the period within which the syndicate shall consider any application under subsection (1), whether such period has already expired or not, by such further period, not exceeding one year, as may be specified in such notification.

3. Amendment Of Act 5 Of 1975 :-

In the Calicut University Act, 1975 (5 of 1975), in section 56,-

- (a) in sub-section (1), after the words affiliation to the University of any college, the words or for affiliation in new courses in any affiliated college shall be inserted;
- (b) for sub-section (2), the following sub-section shall be substituted, namely:-
- (2) The terms and conditions of affiliation of a college or of affiliation in new courses in an affiliated college and the procedure to be followed by the Syndicate in granting such affiliation, including the period within which the Syndicate shall consider an application under sub-section (1) shall be prescribed by the Statutes:

Provided that the Chancellor may, by notification in the Gazette, for reasons to be specified in the notification, extend the period within which the Syndicate shall consider any application under subsection (1), whether such period has already expired or not, by such further period, not exceeding one year, as may be specified in such notification.

4. Repeal And Saving :-

- (1) The University Laws (Amendment) Ordinance, 1985 (60 of 1985), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the Kerala University Act, 1974 (17 of 1974), or the Calicut University Act, 1975 (5 of 1975), as amended by the said Ordinance, shall be deemed to have been done or taken under the Kerala University Act, 1974 or, as the case may be, the Calicut University Act, 1975, as amended by this Act.